CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.173/2005 · OA 2118/2000

New Delhi this the 8th day of August, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A) Hon'ble Mrs. Meera Chhibber, Member (J)

R.P.Pal, UDC/C, S/0 Late Shri Khem Chand Singh, R/0 1271, Multi Storey, Timarpur, Delhi (working with National Vector Borne Diseases Control Programme, 22 Sham Nath Marg, Delhi- 110054)

(By Advocate Shri N.L.Bareja)

..Applicant

VERSUS

- Shri P.Hota,
 Secretary,
 Ministry of Health and Family Welfare,
 Nirman Bhawan, New Delhi-01
- Dr.S.P.Aggarwal,
 D.G.Health Services,
 Ministry of Health and Family Welfare,
 Nirman Bhawan, New Delhi-01
- Dr.P.L.Joshi, Director,
 Vector Borne Diseases Control Programme
 Sham Nath Marg, Delhi-54
- Dr.P.K.Srivastava, Joint Director,
 Vector Borne Diseases Control Programme
 Sham Nath Marg, Delhi-54

(By Advocate Shri Madhav Panikar)

..Respondents

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ORDER (ORAL)

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

Learned counsel of the respondents has filed counter reply in compliance of Tribunal's direction. Learned counsel of both side have been heard. Learned counsel of the applicant stated that vide order dated 29.7.2005 respondents have placed the applicant in pay scale of Rs. 5500-175-9000 on promotion and stated that consequential benefits would be on notional basis from the date of promotion of Shri D.E.Khare i.e., 1.2.1999 and the actual benefits are allowed prospectively. Learned counsel stated that respondents should take into consideration the increments that applicant would have drawn w.e.f. 1.2.1999 while fixing pay as of today and that he should also be accorded seniority accordingly. Learned counsel of the respondents stated that respondents would be doing that shortly within a period of two months from the date of communication of these orders. In this light, the present proceedings are dropped. Notices issued to the respondents are discharged.

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(Mrs.Meera Chhibber) Member (J) (V.K.Majotra)
Vice Chairman (A)

8.8.05

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